

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 29128 OF 2024

Between:

Sirusan Shruthi, D/o. Sirusan Venkat Ramulu, Aged about 18 years, Occ. Student, R/o. 2-1-37, Bhavani Nagar, Saipur, Tandur, Ranga Reddy, T.G. - 501141.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Health Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ, order or direction, particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for online registration for admission into MBBS/BDS course under Management Quota-B Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider an permit the petitioner to upload online application for admission into MBBS/BDS course under Management Quota-B category for the academic year 2024-25 in next phase of counseling

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for online registration under Management Quota-B Category for admission into MBBS/BDS course in the next

phase of counseling for the academic year 2024-25, pending disposal of writ petition

Counsel for the Petitioner: SRI. M PHANINDRA BHARGAV

Counsel for the Respondent No.1: SRI T. RAMESH AGP FOR MEDICAL HEALTH FW DEPARTMENT

Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.29128 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. M. Phanindra Bhargav, learned counsel for the petitioner.

Mr. T. Ramesh, learned Assistant Government Pleader for Medical, Health and Family Welfare Department for respondent No.1

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated above, it is prayed that this Hon’ble Court may be pleased to issue a writ of Mandamus or any other appropriate writ, order or direction, particularly one in the nature of writ of Mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for online registration for admission into MBBS/BDS course under Management Quota B-Category in next phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into MBBS/BDS course under Management Quota B-Category for the academic year 2024-25 in next phase of counselling and pass such other order or orders may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission under management quota B-category i.e., NRI

category. Therefore, the University is not permitting the petitioner to seek admission under Management Quota for B-category. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is

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made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- T.TIRUMALA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary Health Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Warangal.
3. One CC to SRI. M PHANINDRA BHARGAV Advocate [OPUC]
4. One CC to SRI A.PRABHAKAR RAO SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW ,High Court for the State of Telangana. [OUT]
6. Two CD Copies

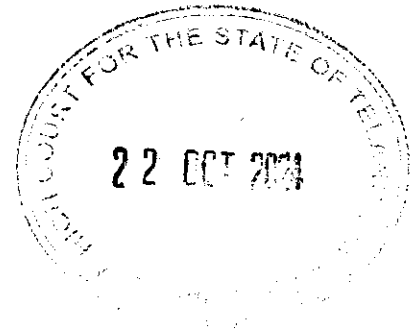
KKS

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CC TODAY

HIGH COURT

DATED:21/10/2024



ORDER

WP.No.29128 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

9 copies
By
22/10/24